

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**T.P 17-A/2016 with T.P. No. 17/111/NCLT/AHM/2016
C.A. No. 117 of 2014 with C.P. No. 39/111/CLB/MB/2011**


Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017**

Name of the Company: Hari Mohan Gupta & Ors.
V/s.
Jagran Publication Pvt. Ltd. & Ors

Section of the Companies Act: Section 111 of the Companies Act, 1956

| S.NO. | NAME (CAPITAL LETTERS) | DESIGNATION | REPRESENTATION | SIGNATURE |
|-------|------------------------|-------------|---|---|
| 1. | Mr. Nirag Pathak | Adv. | Shasaul Amersonner |  |
| 2. | Mr. Shalin Jani | Adv. | Mongal203 and Co. For Respondent 2 and 3 | |

ORDER

None present for Petitioner. Learned Advocate Mr. Nirag Pathak with Learned Advocate Mr. Shalin Jani present for Respondent no. 2 and 3. None present for other Respondents.

Learned lawyer appearing on behalf of Respondent no. 2 and 3 submitted that the one appeal under section 10F of Companies Act, 1956 is pending before Hon'ble High Court of Madhya Pradesh Jabalpur bench wherein the stay order is granted on 24.11.2014 and the same has been extended vide order dated 13.12.2017.

Hence, learned lawyer requested to list the matter sometime in the month of February, 2018 as the appeal is pending before Hon'ble High Court of Madhya Pradesh Jabalpur bench is tentatively going to be listed on January, 2018.

List the matter on 20.02.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 15th day of December, 2017.